

DIVISION BENCH

ITEM NO.106

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) NO.91/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 23rd April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S SURYA DAY PVT LTD V/S M/S SUNRUN SOLAR VENTURES (UP) PVT LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. G.P. Madaan with *: For the Operational Creditor*
Sh. Aishwarya Adlakha, Adv.

Sh. Raghav Naiyer, Adv. *: For the Corporate Debtor*

ORDER

Ld. Counsels representing the parties are present.

1. After arguing for some time, we are of the opinion that the Ld. Counsels representing both the parties are to be directed to place on record affidavit clarifying the value/cost of the item/equipment to be supplied and commissioned thereafter to make it fully operational under the contract executed inter se between the parties. The details of the value/ cost of the amount of contract and the percentage of the amount paid so far in terms of the total value of the contract be also supplied within a period of two weeks with advance copies to be exchanged.
2. Let the matter to come for further hearing on 24th May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

23rd April, 2024

Avaneesh Kumar Singh
(Stenographer)